

ITEM NO.32

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 7933/2023

(Arising out of impugned final judgment and order dated 16-03-2023 in CRLA No. 1588/2021 passed by the High Court Of Judicature At Allahabad)

INDRA PRATAP TIWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124227/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124226/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 5193/2023 (II)

(IA No. 83447/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 83446/2023 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 6263/2023 (II)

(IA No. 99923/2023 - EXEMPTION FROM FILING O.T.)

Date : 23-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Narender Kumar Verma, AOR
Mr. Vijay Pal Sharma, Adv.
Mr. Deepak Sharma, Adv.
Ms. Saumya Sharma, Adv.

Mr. N. Hariharan, Sr. Adv.
Mr. Devdutt Kamath, Sr. Adv.
Mr. Revant Solanki, Adv.
Mr. Hemant Shah, Adv.
Mr. Akshay Rana, Adv.
Mr. Spm Tripathi, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.

Ms. Miranda Solaman, Adv.

For Respondent(s) Mr. Aviral Saxena, AOR
Mr. Abhinav Sharma, Adv.

Mr. Rana Mukherjee, Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Vijay Kumar, Adv.
Ms. Oindrila Sen, Adv.
Mr. Pritam Bishwas, Adv.
Ms. Daisy Hannah, Adv.
Ms. Surabhi Guleria, Adv.
Mr. Samarth Mohanty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

Registry is directed to summon the soft copy
of the record and to provide the same to the
respective parties.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)